

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 274/2022**

**IN THE MATTER OF**

Prem Aggarwal and Ors

...Applicants

VERSUS

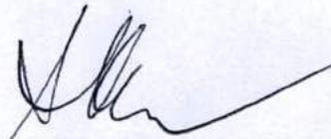
Govt. of NCT of Delhi & Ors.

...Respondents

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Filed by:-



**SH. SHIV KUMAR BHARADWAJ  
CHIEF ENGINEER (EAST)  
DELHI JAL BOARD**

S.K. Bhardwaj  
Chief Engineer (East)  
Delhi Jal Board, Govt. NCT Delhi  
Varunalaya, Jhandewalan, Delhi

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
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...Respondents

**STATUS REPORT ON BEHALF OF DJB IN COMPLIANCE OF ORDER  
DATED 15.02.2024**

**Most Respectfully Showeth :-**

1. That the grievances of the Applicants and other residents of Anupam Apartments, 4-C.B.D.Area, East of Arjun Nagar, Shahdara, Delhi is in reference to the Shahdara Drain, which is approximately 40 meters wide and runs parallel to Swami Dayanand Marg (road no. 47) and contains industrial waste, storm/sewer water, stagnated storm drain water with floating plastic waste and incoming sewer waste from adjoining areas producing enormous amount of gases polluting the entire area including Central Business District area and Krishna Nagar. It is relevant to state that the polluting gases emitting out of the drain not only affect the respiratory system of inhabitants of the surrounding area, especially over 200 senior citizens at Anupam and Hans Apartments, but also affect the electrical installations like compressors of Air conditioners and Refrigerators. Representations have been made to the concerned authority for covering the drain and/or growing trees/plant and making flower belt but no action has been initiated by the authorities.
2. That vide order dated 27.04.2022, the Hon'ble Tribunal had directed a factual and action taken report be filed by forming a Joint Committee comprising of CPCB, DPCC, Municipal Corporation, Delhi Jal Board, Irrigation and Forest Department, Govt. of NCT of Delhi and Deputy Commissioner, Shahdara. The DPCC was made the Nodal agency for coordination and compliance. The Joint Committee was directed to meet within four weeks, undertake site visits, look into the grievances of the applicants and take remedial action by following due process of law.
3. In compliance thereof, a Joint Committee Report dated 01.08.2022, was submitted before the Hon'ble tribunal and following observations were given:
  - The Joint Team inspected the Trunk Drain No. 1 in the stretch of about 1.5 km from Krishna Nagar Metro Station to Karkardooma Court Road parallel to the said drain.
  - Both sides of the drain have been provided compound wall of 3.5 meter height with 0.5 meter fencing adjacent to Anupam Apartments & Hans Apartments

and 02 meter compound wall is being maintained by I&FC and PWD respectively.

- The compound wall maintained by I&FC on the society side is in good condition. However the wall on road side maintained by PWD found broken at some points, which eases dumping
  - Fencing on the foot over bridge found broken at some places, which helps illegal dumping of waste.
  - The drain flow carries sewage also however as per DJB officials all the drains coming/ falling in the said drain from Bihari Colony to Gazipur have already been trapped and no discharge is falling in the said drain. It is further informed that Shandara drain is connected to Kondli STP for treatment of sewage by DJB.
  - No plantation observed on the bank of the drain maintained by I&FC.
  - Desilting is being done annually as informed by I&FC officials. At some points, aggregation of waste noticed which hampers flow of the said drain.
  - As informed by officials of I&FC, the said drain starts from UP Border (Indra Vihar) & terminates at Tata Telco (Near Gazipur) outfalling in Shahdara drain parallel to Gazipur. It is further informed that escape drain no. 01 near Khajuri, Karawal Nagar drain & Biharipur drain falls in the said drain with all septage of surrounding areas.
  - The Joint Committee opined that height of the boundary wall/ railing parallel to Anupam Apartments and Hans Apartments to be raised about 05 meters for preventing overthrowing of Solid Waste/ Plastic Waste and also developing Green Belt/Plantation on the side of the said societies parallel to said drain.
4. Thereafter, vide order dated 16.10.2023, this Hon'ble Tribunal after perusal of the reports submitted by various respondents, gave the following directions :-

*"5. In view of the averments made in the application and observations made in the reports submitted earlier and also reports submitted in compliance of order dated 17.07.2023, we consider it appropriate to seek response from the Commissioner, Municipal Corporation of Delhi, the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh who are accordingly directed to file status reports with requisite details regarding remedial measures already taken, remedial measures proposed to be taken with budgetary provisions and timelines and specifically mentioning whether the requisite remedial measures as mandated by the statutory provisions/environmental norms regarding disposal of solid waste, treatment and disposal of sewage and industrial effluents, dredging, cleaning and trapping of the drains, afforestation on the embankments and identification and removal of encroachments have been taken by them. Copies of the relevant documents be also attached with the report. The reports be filed within 3 months e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF"*

and thereafter fixed the matter for 15.02.2024.

5. That on 15.02.2024, the Hon'ble tribunal noted that the status reports sought in order dated 16.10.2023 from various departments have not yet received and only DM-Ghaziabad, SDM Vivek Vihar, DCF Central, GNCTD, EE I&FCD appeared before the tribunal and no officers for Municipal Corporation Ghaziabad, DJB, UP Jal Nigam and Irrigation department UP attended the hearing. The Hon'ble tribunal vide the order dated 15.02.2024 further directed CEO, DJB to convene a meeting of concerned officers in his office within 3 weeks from the date of order for coordinated deliberation and remedial measures be taken as per the decisions in the meeting and directed that minutes of the Meeting and status reports by all the respondents be filed within three weeks thereafter. The relevant extract of the order dated 15.02.2024 is reproduced herein below :-

*"7. In view of facts and circumstances of the case and nature of the issue involved in the case we consider it appropriate and accordingly direct that a meeting of all concerned officers be convened by the CEO, DJB in his office within three weeks from the date of this order and coordinated deliberations be made and remedial measures be taken as per the decisions taken in the meeting.  
8. Minutes of the Meeting and status reports by all the respondents be filed within three weeks thereafter by email at judicial-ngt@gov.in. preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF"*

True copy of the order dated 15.02.2024 passed by this Hon'ble Tribunal is annexed herein and marked as **Annexure -1**

6. That pursuant to the directions given by the Hon'ble Tribunal vide the order dated 15.02.2024, the CEO DJB in compliance convened a preliminary meeting on 13.03.2024 under the Chairmanship of CEN (Dr.) DJB with CE(I&FC), CE(SDW), CE (EAST)/CE(Dr.)Pr.-III and a VC Meeting on 08.04.2024 at 12:30 PM with representatives of Commissioner, Municipal Corporation of Delhi, Commissioner, Municipal Corporation of Ghaziabad, DM (Ghaziabad), DM (Shahdara), DCF (Central) Delhi, DCF (Ghaziabad), the MD of Uttar Pradesh Jal Nigam, the Chief Engineer Irrigation Department Delhi, the Chief Engineer of Irrigation Department UP, and the following are the relevant extracts/remedial measures from the meetings dated 13.03.2024 & 08.04.2024:-

- CE(I&FC) informed that IFC Dept. GNCTD have removed floating material, desilted the drain, and developed the banks of the drain in the stretch from Kanti Nagar to Karkardooma and now the flow is steady and smooth in the above stretch near Anupam Apartment. This was witnessed during a joint site inspection of the drain dated 06.03.2024 by senior officers of various departments. Further, I&FCD has prepared an action plan for desilting in the balance stretch of Trunk Drain no.-1/Shadhara Drain. Detailed action taken report of I&FC Dept. in compliance with directions of Hon'ble NGT is enclosed as Annexure-"B".

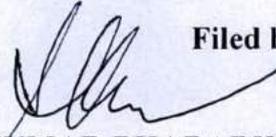
- CEN (Dr.), DJB informed that Delhi Jal Board has made provision for trapping of the sub-drains outfalling in the Shadhara Drain through the Interceptor Sewer Project along with provision for diversion to Yamuna Vihar Sewage Treatment Plant through Sewage Pumping Station. Further, DJB will also augment the capacity of Yamuna Vihar STP from 45 MGD to 85 MGD so that the entire tapped sewage can be treated before discharging in to River Yamuna. The action plan for augmentation of the capacity of Yamuna Vihar STP has been mentioned in Annexure- "A".
- CE N (Dr.), DJB further raised the issue of untreated sewage and industrial waste coming to Trunk Drain No./ Shadhara Drain from Indrapuri Drain, Banthala Drain and Sahibabad Drain from UP side for which CETP and STP may be installed so that no untreated sewage is discharged into the Shadhara Drain from Uttar Pradesh/ Ghaziabad.
- CEO, DJB desired that UP Jal Nigam, UP Irrigation Department and Municipal Corporation of Ghaziabad, UP PCB may deliberate and arrive at a consolidated action plan under the chairmanship of DM Ghaziabad for desilting of drains and removal of encroachments, tree plantation, etc. as a short-term measure and action plan for closure of unauthorized industries along with treatment of industrial and domestic waste as long-term measure which can be submitted to Hon'ble NGT before next date of hearing i.e. 12.04.2024.
- ADM (Ghaziabad) who attended on behalf of Ghaziabad District Administration assured that he will coordinate various concerned departments of UP and will submit a joint action plan before Hon'ble NGT through DM (Ghaziabad).
- CEO, DJB also noted that Shadhara Drain pertain to I&FCD Delhi, and both industrial and domestic waste is coming from UP and Delhi area and further suggested that UP PCB be nominated as Nodal Agency from the UP side and DPCC be nominated as the Nodal Agency from the Delhi. Further CPCB should be made the Chief Nodal Agency to coordinate with both the states (UP PCB & DPCC) in this matter so that compliance of directions of Hon'ble NGT could be achieved. Necessary approval from the Hon'ble NGT may also be obtained in this regard.

True copies of Minutes of Meetings dated 13.03.2024 & 08.04.2024, detailed action taken Report of I&FCD in compliance with directions of Hon'ble NGT (Mentioned as Annexure B in MOM ) alongwith Action Plan for augmentation of the capacity of Yamuna Vihar STP (Mentioned as Annexure A in MOM) are annexed herein and marked as **Annexure -2 (Colly)**.

7. This report along with Minutes of Meetings are being submitted herein for perusal and consideration of this Hon'ble Tribunal. It is further undertaken that

Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.

Filed by:-



**SH. SHIV KUMAR BHARADWAJ  
CHIEF ENGINEER (EAST)  
DELHI JAL BOARD**

**S.K. Bhardwaj  
Chief Engineer (East)  
Delhi Jal Board, Govt. NCT Delhi  
Varunalaya, Jhandewalan, Delhi**

Item No.07

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 274/2022

Prem Aggarwal &amp; Ors.

Applicants

Versus

Govt. of NCT of Delhi &amp; Ors.

Respondents

Date of hearing: 15.02.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the applicants.

Respondents: Ms. Jyoti Mendiratta, Standing Counsel for respondent no. 1, 4, 5 and 6.  
Mr. Virender Singh, Proxy Counsel for Ms. Puja Karla, Standing Counsel for respondent no. 2-MCD  
Mr. Bhanwar Pal Singh Jadon, Advocate for respondent no.7, 8 and 11.  
Ms. Aparna Vishal, Proxy Counsel for respondent no. 9- Ghaziabad Nagar Nigam.  
Mr. Daleep Dhyani, Advocate for UPPCB (through VC).  
Ms. Anamika, DCF (Central), GNCTD.  
Mr. Kamlesh Kumar, SDM Vivek Vihar District Shahdara.  
Mr. Sudheer Kumar Arya, Executive Engineer (CD 4) and Mr. N. P. Maurya, Executive Engineer (CD 3), Irrigation Department, Delhi.  
Mr. Indra Vikram Singh, DM, Ghaziabad.  
None for respondents no. 3 and 10.

**Application is registered based on a complaint received by E-mail.**

**ORDER**

1. Vide order dated 16.10.2023, the Commissioner, Municipal Corporation of Delhi, the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the

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Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh were directed to file status reports with requisite details regarding remedial measures already taken and remedial measures proposed to be taken with budgetary provisions and timelines and specifically mentioning whether the requisite remedial measures as mandated by the statutory provisions/environmental norms regarding disposal of solid waste, treatment and disposal of sewage and industrial effluents, dredging, cleaning and trapping of the drains, afforestation on the embankments and identification and removal of encroachments have been taken by them.

2. However, status reports as directed vide order dated 16.10.2023 have not been filed by them.

3. Vide order dated 16.10.2023 presence of the officers duly authorised by the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh not below the rank of Class I Gazetted Officer was ordered.

4. In compliance thereof Mr. Indra Vikram Singh, DM, Ghaziabad, Mr. Kamlesh Kumar, SDM Vivek Vihar, District Shahdara, Ms. Anamika, DCF (Central), GNCTD, Mr. Sudheer Kumar, Arya, Executive Engineer (CD 4) and Mr. N. P. Maurya, Executive Engineer (CD 3), Irrigation Department Delhi have appeared before this Tribunal and we have interacted with them.

5. However, no officer has appeared on behalf of the Commissioner, Municipal Corporation, Ghaziabad, the CEO, Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam and the Chief Engineer, Irrigation Department, Uttar Pradesh.

6. Learned Counsel for respondents no. 1, 2, 4 to 9 and UPPCB and the officers present before this Tribunal seek time for filing of detailed responses/status reports and apprising this Tribunal about the progress made.

7. In view of facts and circumstances of the case and nature of the issue involved in the case we consider it appropriate and accordingly direct that a meeting of all concerned officers be convened by the CEO, DJB in his office within three weeks from the date of this order and coordinated deliberations be made and remedial measures be taken as per the decisions taken in the meeting.

8. Minutes of the Meeting and status reports by all the respondents be filed within three weeks thereafter by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

9. List for further consideration on 12.04.2024.

10. In the facts and circumstances of this case, presence of the Officers duly authorised by the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh **not below the rank of Class I Gazetted**

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**Officer** before this Tribunal on the date of hearing fixed is also considered to be essential for producing relevant documents and assisting this Tribunal in effective and proper adjudication of questions relating to environment arising in this case and such officers shall remain present before this Tribunal on the date of hearing fixed.

11. A copy of this order be forwarded to the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 15<sup>th</sup> 2024  
AG



**DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI**  
 OFFICE OF THE CHIEF ENGINEER (DRAINAGE)PR-III  
 ROOM NO. 118, VARUNALAYA PH-II, KAROL BAGH, NEW DELHI-05  
 E-mail: [cedrpr3@gmail.com](mailto:cedrpr3@gmail.com)

ANNEXURE -2

(COLLY)

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NO.:DJB/CE(Dr.)Proj.III/2024/88-93

Dated : 26.03.2024

**Subject:-** Minutes of the Meeting regarding direction of Hon'ble NGT dated 15.02.2024 in OA No. 274/2022 titled Prem Agarwal &Ors V/s Govt. of NCT of Delhi &Ors. "

Preliminary Meeting on above subject was held on dated 13.03.2024 in the Chamber of Chief Engineer Nodal (Dr.) which was attended by the following:

I.	Sh. Ajay Gupta CEN (Dr.)	-In Chair
II.	Sh. S.K. Bhardwaj	- CE (Dr.) Proj III
III.	Sh. Bhupesh Kumar	-CE (SDW)
IV.	Sh. Mukesh Kumar	-CE (I&FCD)
V.	Sh. Y.K. Sharma	- SE (I&FCD)
VI.	Sh. Sudhir Arya	- EE(I&FCD)
VII.	Sh. Nagendra Pratap Maurya	-EE(I&FCD)

**Brief History of the Matter:**

1. It was apprised that the OA 274/2022 was filed by Mr. Prem Agrawal and other residents of Anupam Apartment, East Arjun Nagar, Shahdara regarding air pollution due to gasses from industrial waste/ sewage water/ stagnated storm water with floating plastic material etc. in Shahdara drain (Trunk Drain no.-1) which not only causes health problems to residents but also damage electrical appliance etc.
2. As per order of Hon'ble NGT dated 27.04.2022 a joint inspection was done by officials of CPCB, DPCC, EDMC, DJB, I&FCD, Dy Commissioner (Shandara) on 26.05.2022 and following observations were given:
  - The Joint Team inspected the Trunk Drain No. 1 in the stretch of about 1.5 km from Krishna Nagar Metro Station to Karkardooma Court Road parallel to the said drain.
  - Both sides of the drain have been provided compound wall of 3.5 meter height with 0.5 meter fencing adjacent to Anupam Apartments & Hans Apartments and 02 meter compound wall is being maintained by I&FC and PWD respectively.
  - The compound wall maintained by I&FC on the society side is in good condition. However the wall on road side maintained by PWD found broken at some points, which eases dumping.

- Fencing on the foot over bridge found broken at some places, which helps illegal dumping of waste.
  - The drain flow carries sewage also however as per DJB officials all the drains coming/ falling in the said drain from Bihari Colony to Gazipur have already been trapped and no discharge is falling in the said drain. It is further informed that Shandara drain is connected to Kondli STP for treatment of sewage by DJB.
  - No plantation observed on the bank of the drain maintained by I&FC.
  - Desilting is being done annually as informed by I&FC officials. At some points, aggregation of waste noticed which hampers flow of the said drain.
  - As informed by officials of I&FC, the said drain starts from UP Border (Indra Vihar) & terminates at Tata Telco (Near Gazipur) outfalling in Shahdara drain parallel to Gazipur. It is further informed that escape drain no. 01 near Khajuri, Karawal Nagar drain & Biharipur drain falls in the said drain with all septage of surrounding areas.
  - The Joint Committee opined that height of the boundary wall/ railing parallel to Anupam Apartments and Hans Apartments to be raised about 05 meters for preventing overthrowing of Solid Waste/ Plastic Waste and also developing Green Belt/ Plantation on the side of the said societies parallel to said drain.
3. DPCC issued direction on dated 16.06.2022 to CE(I&FCD), commissioner (MCD), CE(PWD), Member Dr. (DJB) to comply with above observations of joint committee and also to file an action taken report.
4. Hon'ble NGT further directed to seek response from:
1. GNCTD through Chief Secretary
  2. Commissioner MCD
  3. DPCC
  4. EE(PWD)
  5. Divisional Forest Officer Shandara
  6. Dy. Commissioner Shandara
5. During hearing dated 28.11.2022, Hon'ble NGT perused reports of MCD dated 11.11.2022 and DPCC dated 25.11.2022 and further directed for response from:
1. State of UP through Chief Secretary
  2. UP Jal Nigam
  3. Municipal Corporation Ghaziabad
  4. GDA and
  5. DM, Ghaziabad
6. During Hearing dated 17.07.2023, Hon'ble NGT reviewed the report of DM, Ghaziabad dated 23.03.2023 which is as under:

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- (i) As UPPCB has agreed with NMCG's observation that these drains have very high BOD and COD because of Industrial effluent getting mixed in the drains proposed to be intercepted and suggested to consider such high COD for design which will in turn convert proposed STP into CETP. Such high COD in design will have huge impact on capital and O&M cost of the plant.
- (ii) NMCG is returning this DPR with advises to state to resolve non-compliant industrial discharge in storm water drains and/or propose a permanent solution to this problem. Even if STPs proposal is considered without resolving this issue, the STPs will not perform due to excessive industrial effluent ingress.

In order to the above, the Managing Director, Uttar Pradesh Jal Nigam, Lucknow, vide his letter no. G21/022-272(15)/2020 dated 25.02.2021, requested to the Principal Secretary, Forest, Environment and Climate Change, Government of Uttar Pradesh, to stop the untreated industrial effluents flowing in the Indirapuri and Banthala drain. Action is expected to be taken by the UP Pollution Control Board in this regard.

Action regarding the DPR of works of **Indirapuri and Banthala drain** under Namami Gange programme is currently being held by the Executive Engineer, Divisional Office, UP Jal Nigam (Rural), Ghaziabad.

For 100 percent coverage of sewerage system under Municipal Limit, Loni, CWAP has been submitted by Executive Engineer, Construction Division-Ist, U.P. Jal Nigam (Urban), Ghaziabad for following works proposed under the scheme:-

- (i) Sewerage Treatment Plant-01 no. (136 MLD)
- (ii) Sewer Network- 970 km
- (iii) Sewer House Connection-144973 nos.

7. During hearing dated 16.10.2023, Hon'ble NGT reviewed reports of UPPCB which is as under:

In its report UPPCB has mentioned that Shahdara Drain carried untreated domestic effluent of residential areas Bhopura, Gagan Vihar, Shalimar Garden, Garima garden, Janakpuri, Pasaunda, Rajendra Nagar Residential area, Village Sahibabad, Village Jhandapur, village Karkarmandan, Village Maharajpur, Chander Nagar, Surya Nagar, Kaushambi & Vaishali etc, and carries treated effluent of industries located in Sahibabad Industrial Area and Rajendra Nagar Industrial Area.

**Sahibabad drain** is partially tapped for treatment near NH-24 in 74MLD STP at Indirapuram before entering in Delhi at Ghazipur. Remaining effluent of Sahibabad drain meets in Shahdara Drain and finally meets in Yamuna River in Okhla Barrage. Presently Sahibabad Industrial area is being used for Industrial, Commercial as well as institutional activities. As per office records, there are 113 water polluting industries situated / operated in the catchment area of the Sahibabad Drain.

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**Indirapuri drain** carries untreated domestic effluent of residential areas Ikram Nagar, Dehrotikhurd, Balram Nagar, Indirapuri Colony etc. and carries treated effluent of industries located in Roop Nagar Industrial Area, Shyam Industrial area, Arya Nagar Industrial area and Rural Industrial area. Indirapuri drain meets in Shahdara Drain near Jauharipur and finally meets in Yamuna River in Okhla Barrage.

**Banthala drain** mainly carries untreated domestic effluent of residential areas BehtaHajipur, Gulab Vatika and Banthla etc. No industrial estate is located in the catchment of this drain. Banthla drain meets in Shahdara Drain near Ganga Vihar and finally meets in Yamuna River in Okhla Barrage. In its report UPPCB has mentioned that industries situated in the catchment area of these drains are being regularly monitored and has also mentioned that show cause notices dated 12.10.2023 have been issued to six industries as mentioned therein.

8. In order dated 16.10.2023, Hon'ble NGT further directed to the **Commissioner, Municipal Corporation of Delhi, the Commissioner, Municipal Corporation of Ghaziabad, the District Magistrate, Shahdara, the District Magistrate, Ghaziabad, the Deputy Conservator of Forest, Delhi, the Deputy Conservator of Forest, Ghaziabad, the CEO Delhi Jal Board, the Managing Director, Uttar Pradesh Jal Nigam, the Chief Engineer, Irrigation Department, Delhi and the Chief Engineer, Irrigation Department, Uttar Pradesh** to file status reports within 3 months with requisite details regarding remedial measures already taken, remedial measures proposed to be taken with budgetary provisions and timelines and specifically mentioning whether the requisite remedial measures as mandated by the statutory provisions/environmental norms regarding disposal of solid waste, treatment and disposal of sewage and industrial effluents, dredging, cleaning and trapping of the drains, afforestation on the embankments and identification and removal of encroachments have been taken by them.
9. During Hearing dated 15.02.2024, Hon'ble NGT mentioned that status reports sought in order dated 16.10.2023 from various department have not yet received and only DM- Ghaziabad, SDM Vivek Vihar, DCF Central, GNCTD, EE I&FCD appeared before the tribunal and no officers for Municipal Corporation Ghaziabad, DJB, UP Jal Nigam and Irrigation department UP attended the hearing. **Hon'ble NGT further directed CEO, DJB to convene a meeting of concerned officers in his office within 3 weeks from the date of order (dated 15.02.2024) for coordinated deliberation and take remedial measures as per decisions in the meeting. MOM and status reports to be filed by all the respondents within three weeks thereafter. Next DOH is fixed on 12.04.2024.**

As per direction of CEO, DJB, a preliminary meeting was held on 13.03.2024 in the chamber of CEN(Dr.) with CE(I&FC), CE(SDW), CE(East)/CE(Dr.)Pr.-III. During the meeting the following issues were discussed:

10. Waste water of the catchment area of Yamuna Vihar STP is about 80-85 MGD and there are 3 STPs at Yamuna Vihar having total capacity of 45 MGD

- a. Phase 1 – 10 MGD  
b. Phase II – 10 MGD  
c. Phase III – 25 MGD

11. It is proposed to upgrade / rehabilitate existing STPs and construct one new STP at Yamuna Vihar as per following details:

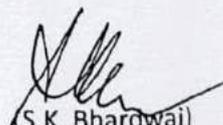
- a. **Yamuna Vihar Ph-I (10 MGD):** Estimate is being reframed for upgradation and rehabilitation of existing 10 MGD Ph-1 STP to 15 MGD with effluent standards of BOD/TSS < 10/10. This work is likely to be completed by December -2025.
- b. **Yamuna Vihar Ph-II (10 MGD):** Upgradation and rehabilitation of Yamuna Vihar Ph-II STP to increase treatment capacity to 15 MGD and achieve effluent parameters of BOD/ TSS < 10/10, is under progress and likely to be completed by April-2024.
- c. **Yamuna Vihar Ph-III (25 MGD):** Proposal for rehabilitation and upgradation of Ph-III STP (25 MGD) to 40 MGD with BOD/ TSS  $\leq$  10/10 and construction of new STP (Liquid line only) of capacity 15 MGD (Ph-IV) in under approval. This work is likely to be completed by December 2025.

After completion of these works the capacity of STPS at Yamuna Vihar shall increase to 85 MGD and entire sewage of catchment area shall be treated. Details are as under:

S.No.	Location	Existing STP Capacity	Augmentation Capacity in MGD
1	Yamuna Vihar Ph-I	10	15
2	Yamuna Vihar Ph-II	10	15
3	Yamuna Vihar Ph-III& IV	25	55
	Total :	45	85

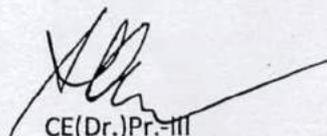
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14. It was decided that as per directions of Hon'ble NGT meeting is to be convened with all the concerned departments of Delhi and Uttar Pradesh as mentioned in Para 8 above under Chairmanship of CEO, DJB.

All Concerned

  
(S.K. Bhardwaj)  
CE(Dr.)Pr.-III

Copy for kind information to:

1. CEO, DJB  
2. CEN(Dr.)

  
CE(Dr.)Pr.-III

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE CHIEF ENGINEER (DRAINAGE)PR-III  
ROOM NO. 118, VARUNALAYA PH-11, KAROL BAGH,  
NEW DELHI-05

E-mail: [cedrpr3@gmail.com](mailto:cedrpr3@gmail.com)

No: DJB/CE(Dr.)Proj.-III/2024/124-136

Dated: 10-4-24

**Subject:- Minutes of the Meeting dated 08.04.2024 regarding direction of Hon'ble NGT in OA No.274/2022 titled Prem Agarwal & Ors. V/s Govt. of NCT of Delhi & Ors.**

A meeting on above subject was held on dated 08.04.2024 under the chairmanship of Chief Executive Officer, DJB which was attended by the following officials:-

I.	Sh. A. Anbarasu	- CEO, DJB - In Chair
II.	Sh. Ajay Gupta	- CE (N/Dr.), DJB
II.	Sh. S.K. Bhardwaj	- CE(Dr.)Proj.-III, DJB
III.	Sh. Bhupesh Kumar	- CE(SDW), DJB
IV.	Sh. Mukesh Kumar	- CE(I&FC Dept.) GNCTD
V.	Sh. Anil Kr. Sharma	- CE(I&FC Dept.) GNCTD
VI.	Sh. Pankaj Kr. Gupta	- SE(M)-1, DJB

**Representative of the following officers attended through video conferencing:-**

1. Commissioner, Municipal Corporation of Delhi	: Sh. S. D. Tomar (SE)
2. Commissioner Municipal Corporation of Ghaziabad	: Sh. K.P. Anand (GM)
3. DM (Ghaziabad)	: Sh. Shailendra Kumar Bhatia (ADM)
4. DM (Shahdara)	: Ms. Rishita Gupta (DM)
5. DCF (Central) Delhi	: Ms. Anamika (DCF)
6. CE Irrigation Department UP	: Sh. Dheeraj Kumar (AE)

**Brief History of the Matter:-**

1. It was apprised that the OA 274/2022 was filed by Mr. Prem Agrawal and other residents of Anupam Apartment, East Arjun Nagar, Shahdara regarding air pollution from industrial waste/ sewage water/ stagnated storm water with floating plastic material etc. in Shahdara drain (Trunk Drain no.-1) which produce organic gases which not only affect the health of nearby population but also affect the electrical installations like compressors of air conditioners and refrigerators. The petitioner further requested to cover the drain and extensive plantation along two sides of the drain which will help to resolve their problem.
2. It was further apprised that as per order of Hon'ble NGT dated 27.04.2022 a joint inspection was done by officials of CPCB, DPCC, EDMC, DJB, I&FCD, Dy Commissioner (Shahdara) on 26.05.2022 and following observations were given:

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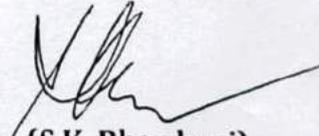
- i. The Joint Team inspected the Trunk Drain No. 1 in the stretch of about 1.5 km from Krishna Nagar Metro Station to Karkardooma Court Road parallel to the said drain.
  - ii. Both sides of the drain have been provided compound wall of 3.5 meter height with 0.5 meter fencing adjacent to Anupam Apartments & Hans Apartments and 02 meter compound wall is being maintained by I&FC and PWD respectively.
  - iii. The compound wall maintained by I&FC on the society side is in good condition. However, the wall on road side maintained by PWD found broken at some points, which eases dumping
  - iv. Fencing on the foot over bridge found broken at some places, which helps illegal dumping of waste.
  - v. The drain flow carries sewage also however as per DJB officials all the drains coming/ falling in the said drain from Bihari Colony to Gazipur have already been trapped and no discharge is falling in the said drain. It is further informed that Shandara drain is connected to Kondli STP for treatment of sewage by DJB.
  - vi. No plantation observed on the bank of the drain maintained by I&FC.
  - vii. Desilting is being done annually as informed by I&FC officials. At some points, aggregation of waste noticed which hampers flow of the said drain.
  - viii. As informed by officials of I&FC, the said drain starts from UP Border (Indra Vihar) & terminates at Tata Telco (Near Gazipur) outfalling in Shahdara drain parallel to Gazipur. It is further informed that escape drain no. 01 near Khajuri, Karawal Nagar drain & Biharipur drain falls in the said drain with all septage of surrounding areas.
  - ix. The Joint Committee opined that height of the boundary wall/ railing parallel to Anupam Apartments and Hans Apartments to be raised about 05 meters for preventing overthrowing of Solid Waste/ Plastic Waste and also developing Green Belt/Plantation on the side of the said societies parallel to said drain.
3. It was further apprised that during hearing dated 15.02.2024, Hon'ble NGT mentioned that status reports sought in order dated 16.10.2023 from various departments have not yet been received and only DM-Ghaziabad, SDM Vivek Vihar, DCF Central, GNCTD, EE I&FCD appeared before the tribunal and no officers for Municipal Corporation Ghaziabad, DJB, UP Jal Nigam and Irrigation department UP attended the hearing.
  4. Hon'ble NGT further directed CEO, DJB to convene a meeting of concerned officers in his office within 3 weeks from the date of order for coordinated deliberation and remedial measures be taken as per the decisions in the meeting. Minutes of the Meeting and status reports by all the respondents be filed within three weeks thereafter. Next date of hearing is fixed on 12.04.2024.
  5. It was apprised that a preliminary meeting on this matter was held on 13.03.2024 under the chairmanship of CE N (Dr.), DJB. The minutes of the meeting are enclosed as Annexure "A".
  6. CE(I&FC) informed that IFC Dept. GNCTD have removed floating material, desilted the drain, and developed the banks of the drain in the stretch from Kanti Nagar to Karkardooma and now the flow is steady and smooth in the above stretch near Anupam Apartment. This was witnessed during a joint site inspection of the drain dated 06.03.2024 by senior officers of various departments. Further, I&FCD has prepared an action plan for desilting in the balance stretch of Trunk Drain no.-1/Shadhara Drain. Detailed action taken report of I&FC Dept. in compliance with directions of Hon'ble NGT is enclosed as Annexure-"B".

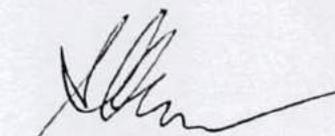
7. CEN (Dr.), DJB informed that Delhi Jal Board has made provision for trapping of the sub-drains outfalling in the Shadhara Drain through the Interceptor Sewer Project along with provision for diversion to Yamuna Vihar Sewage Treatment Plant through Sewage Pumping Station. Further, DJB will also augment the capacity of Yamuna Vihar STP from 45 MGD to 85 MGD so that the entire tapped sewage can be treated before discharging in to River Yamuna. The action plan for augmentation of the capacity of Yamuna Vihar STP has been mentioned in Annexure- "A".
8. CE N (Dr.), DJB further raised the issue of untreated sewage and industrial waste coming to Trunk Drain No./ Shadhara Drain from Indrapuri Drain, Banthala Drain and Sahibabad Drain from UP side for which CETP and STP may be installed so that no untreated sewage is discharged into the Shadhara Drain from Uttar Pradesh/ Ghaziabad.
9. CEO, DJB desired that UP Jal Nigam, UP Irrigation Department and Municipal Corporation of Ghaziabad, UP PCB may deliberate and arrive at a consolidated action plan under the chairmanship of DM Ghaziabad for desilting of drains and removal of encroachments, tree plantation, etc. as a short-term measure and action plan for closure of unauthorized industries along with treatment of industrial and domestic waste as long-term measure which can be submitted to Hon'ble NGT before next date of hearing i.e. 12.04.2024.
10. ADM (Ghaziabad) who attended on behalf of Ghaziabad District Administration assured that he will coordinate various concerned departments of UP and will submit a joint action plan before Hon'ble NGT through DM (Ghaziabad).
11. As per directions of Hon'ble NGT dated 27.04.2022, DPCC was appointed as Nodal Agency for coordination and compliance. In compliance of directions of Hon'ble NGT dated 15.02.2024 CEO, DJB had convened this meeting on 08.04.2024 with all concerned officers and coordinate deliberations for remedial measures to be taken by respective agencies/states.
12. CEO, DJB also noted that Shadhara drain pertain to I&FCD Delhi, and both industrial and domestic waste is coming from UP and Delhi area and further suggested that UP PCB be nominated as Nodal Agency from the UP side and DPCC be nominated as the Nodal Agency from the Delhi. Further CPCB should be made the Chief Nodal Agency to coordinate with both the states (UP PCB & DPCC) in this matter so that compliance of directions of Hon'ble NGT could be achieved. Necessary approval from the Hon'ble NGT may also be obtained in this regard.
13. The meeting ended with thanks to the chair.

All Concerned

Copy for kind information to:

1. CEO, DJB
2. CE N(Dr.)

  
(S.K. Bhardwaj)  
CE(Dr.)Pr-III

  
CE(Dr.)Pr-III

IN THE MATTER OF OA NO. 274/2022,  
PREM AGGARWAL & ORS. VS GNCTD & ORS.

(B) 18

The response of I&FC department in compliance of the directions issued by the Hon'ble NGT vide order dated 15.02.2024 in the above cited matter is as follows: -

Trunk Drain No. 1 (T.D. 1 - also commonly known as Shahdara Drain), as referred by applicant vide his application addressed to the Chairperson, Hon'ble National Green Tribunal vide his email, the drain running parallel to Swami Dayanand Marg Road No. 57, offtakes from U.P border near Indra Puri Loni and ends at Tata Telco T Point after travelling distance of around 13.4 KM. At Tata Telco T Point, it joins Ghazipur drain. From Loni to Tata Telco T Point, T.D.1 passes through Johripur, Gokalpur, Kardampuri, Babarpur, Jafrabad, Seelampur, Gandhi Nagar, Kanti Nagar, Vishwas Nagar, Karkardooma, Madhu Vihar and Patparganj Industrial area. (Map showing drain in reference is enclosed as **Annexure-1**). The drain in reference i.e. T.D. 1 is basically a storm water drain of trans Yamuna area. But in absence of efficient sewerage and trapping mechanism treated & untreated domestic sewage and industrial effluent also makes its way into the drain.

The process of trapping of sewage flowing in the drain through out-falling drains is under process by DJB. In absence of efficient MSW collection system huge quantity of MSW is also being dumped in to drain from the neighbouring areas.

The major works undertaken to maintain free flow in the drain are as under:

1. **Desilting/dredging:**

The work of desilting of Trunk Drain No.1 is being carried out by departmental machines and by contracts as per site requirement and feasibility, so as to maintain obstruction free flow in the drain. Target of 2.64 lacs MT silt removal from different stretches of drain has been fixed, out of which around 82,000 MT silt has already been removed from the drain and work of removal of balance silt is in progress. The desilting targets, date of start, date of completion and achievement so far, four different stretches of Trunk Drain No.1 in tabular form is annexed as **Annexure-2**. Photographs showing the desilting work are appended as **Annexure-3**.

2. **Clearing of banks and waterway:**

Removal of MSW from Drain banks and water surface is also being carried out by I&FC Department. Work of placing of floating booms and conveyor belts for trapping of floating material is carried out in Trunk Drain No.1. At Seven Locations the floating booms and

19 conveyor belt has been placed. The floating material removed is being kept at designated places for its onward disposal by MCD. The photograph of floating boom and conveyor belt placed in Trunk Drain No.1 (the drain in reference) at upstream of Karkari more bridge is appended as **Annexure-4**. The removal of floating material is a continuous process and accordingly it is being done throughout the year except monsoon season.

As recommended by Joint Committee vide its inspection report dated 26.05.2022, the A/A & E/S for the work of construction of boundary wall along left bank of drain near Anupam and Hans Apartment has already been accorded by Competent Authority. The tender has been called with date of opening on dated 16.03.2024 and the award is kept in abeyance due to Model Code of Conduct (MCC) came into existence. The work will be awarded after withdrawal of MCC. The stipulated duration for execution of work is 180 days.

The photographs of the Trunk Drain No. 1 before and after cleaning of MSW/Malba/C&D Waste etc. are **Annexure-5**. To prevent dumping of solid waste / malba into drain the work of chain link fencing has been awarded with stipulated date of start and completion 16.03.2024 and 13.07.2024 respectively.

### **3. Trapping of sub drains:**

The drain in reference is a storm water drain meant to carry storm water during monsoon season but in absence of efficient sewerage system treated and untreated domestic sewage & industrial effluent also find its way into storm water drains. The work of laying of sewer line and trapping of drains carrying untreated sewage is being carried out by DJB for its taken away into STP for treatment.

Drains from UP area like Indrapuri drain, Banthala drain etc. also carries untreated domestic and industrial sewage & flooding materials into TD-I. The treatment of these drains is the responsibility of Civic authorities of Govt of UP.

### **4. Afforestation:**

In some stretches the drain is lined and kachha space for plantation is not available. In some portion like drain near Anupam Apartment and upstream of Karkari More, the space is available but same is being utilised for deployment of heavy departmental desilting machines like dragline and hydraulic excavators etc. and placing desilted earth before its onward disposal. Regarding plantation along Anupam and Hans Apartment it is submitted that the feasibility shall be explored in consultation with Forest Department after execution of work of boundary wall.

5. **Encroachment:**

The encroachment on TD-I is in form of in the form of extended structures by local residents towards drain on right bank in a length of around 400 mtr. between Babarpur bridge and Jafrabad bridge. Dhobi Ghat (temporary encroachment) also exist on left bank upstream of G.T. Road bridge for which request has been made to STF for removal of encroachment (**Annexure-6**).

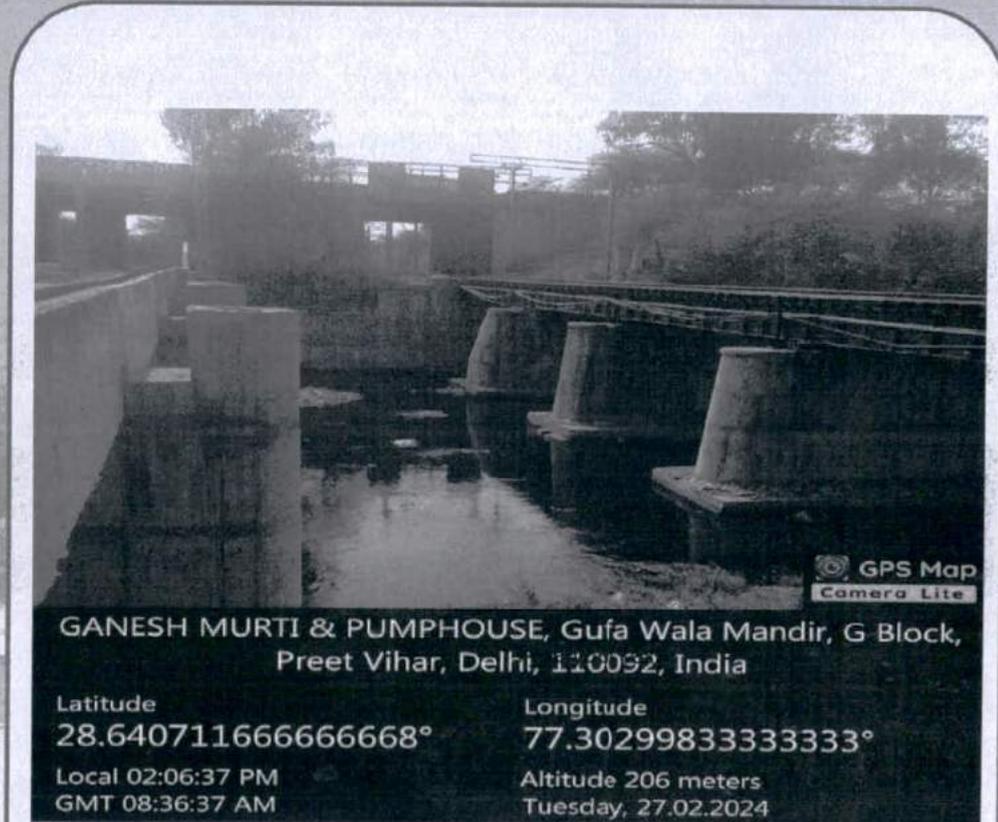


**Irrigation and Flood Control Department  
De-silting of Trun Drain No. 1**

Annexure-2

S.No.	Drain detail		De-silting details				Remarks
	Name of drain	Stretch of drain	De-silting Target (MT)	Date of Start	Date of Completion	Status as on 31.03.24 (MT)	
1	Trunk Drain No. 1	Kanti Nagar, RD5260 to G.T. Road, RD 6690M	85290	08.03.2024	04.08.2024	30000	by contract
2	Trunk Drain No. 1	G.T. Road, RD6690 to Jafrabad Metro Station Bridge, RD 8000M	53786	08.03.2024	04.08.2024	5000	by contract
		Jafrabad Metro Station Bridge, RD 8000M to Arterial Highway, RD10330m	28000	01.01.2024	30.06.2024	15616	by departmental machine
3	Trunk Drain No. 1	Arterial Highway, RD10330m to Delhi-U.P. Border, 13387M	85365	27.02.2024	15.07.2024	20000	by contract
4	Trunk Drain No. 1	Karkari More, RD 1940m to Bridge Near Central School, RD 2790m	12000	01.01.2024	30.06.2024	11270	Desilting by Departmental machine.
5	Trunk Drain No. 1	Right bank U/S Karkardooma Court					
	<b>Total</b>	-	<b>264441</b>	-	-	<b>81886</b>	-

# DESILTING OF TRUNK DRAIN NO.-1 (RAILWAY BRIDGE)



Before

After

# DESILTING OF TRUNK DRAIN NO.-1 (KARKARI MORE)



Before



After

# Trunk Drain No.1 Near Jafrabad RD 7100



Before



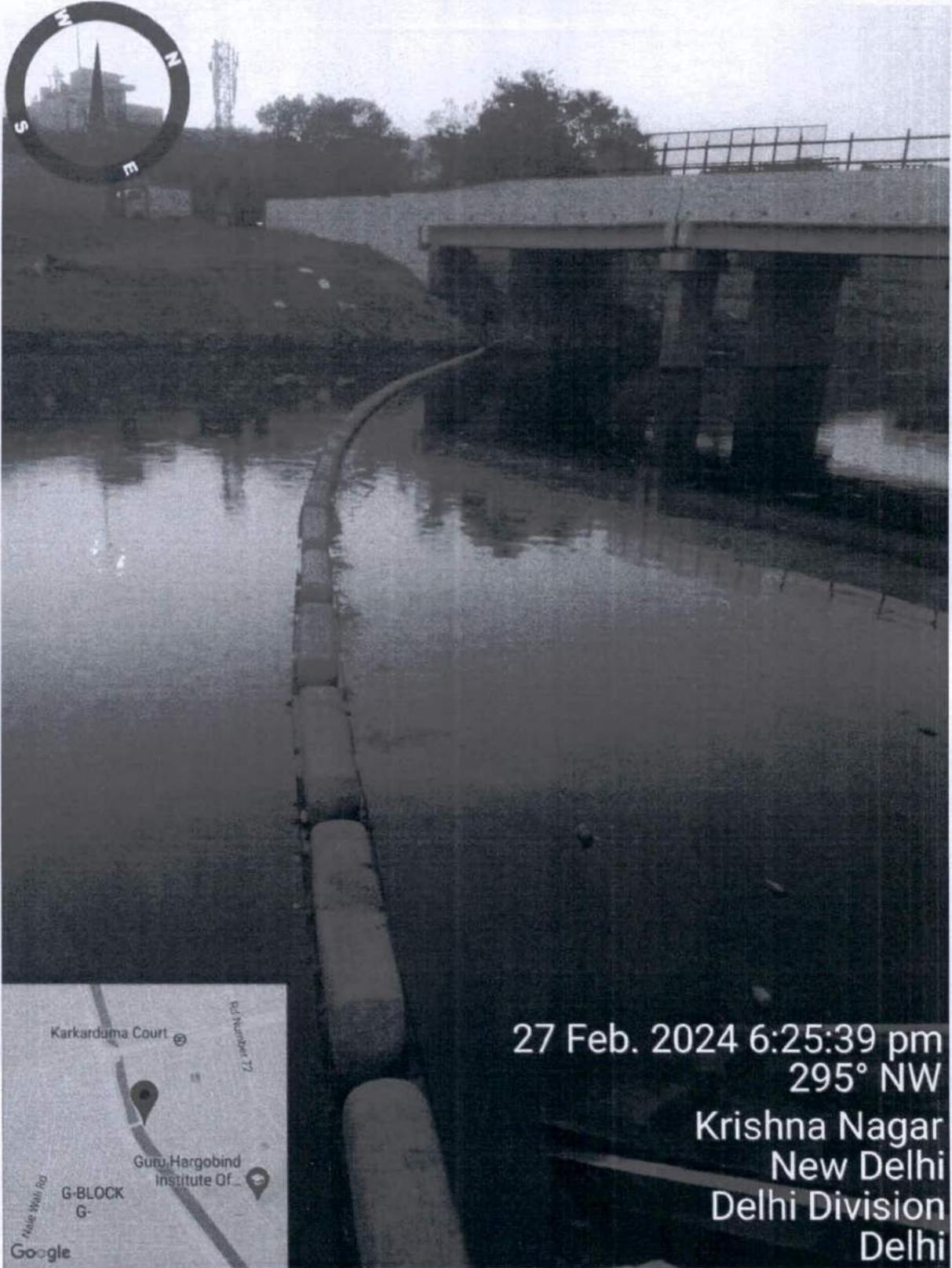
During



27 Feb. 2024 6:25:56 pm  
297° NW

Krishna Nagar  
New Delhi  
Delhi Division  
Delhi

27



27 Feb. 2024 6:25:39 pm  
295° NW  
Krishna Nagar  
New Delhi  
Delhi Division  
Delhi

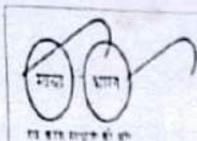
**CLEARING OF BANK/WATERWAY T.D.-1 (U/S BHOLANATH NAGAR)**



**BEFORE**



**AFTER**



OFFICE OF THE ASSISTANT ENGINEER-IV  
CIVIL DIVISION-IV  
IRRIGATION AND FLOOD CONTROL DEPTT  
GOVT. OF N.C.T. OF DELHI  
L. M. BUND OFFICE COMPLEX, SANDER NAGAR  
DELHI 110031



NO. : AE-IV/CD-IV/Misc./2023-24/

Dated:-

To,

The Chairman (STF),  
A-Block, 1<sup>st</sup> Floor  
D C Office Complex Nand Nagri,  
Delhi 110031

Sub: - Regarding encroachment on Trunk Drain No. 1 near Babarpur area.

Sir,

Trunk Drain No. 1 is a major drain in Trans Yamuna area which caters the storm water/ sewerage of the areas like Johripur, Gokalpur, Kardampuri, Kabir Nagar, Babarpur and Jafrabad. During the site inspection of the drain, it is observed that the land of the drain has been encroached by the householders residing adjacent to the drain near Babarpur area. As shown in the photographs attached, some of these houses are in very deteriorated condition and can collapse any time leading to mishap/casualties.

The location of encroachment has been marked as "RED" on the attached site plan. It is, therefore, requested to take immediate action to remove the encroachments on Trunk Drain No. 1 to prevent any accident.

Yours faithfully,

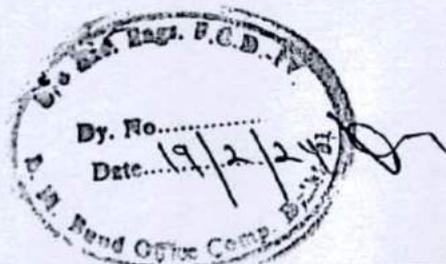
Encl: As above

*(R A SHARMA)*  
o/c ASSISTANT ENGINEER-IV, CD-IV  
Dated:- 19/02/2024

NO. : AE-IV/CD-IV/Works/2023-24/909-211

Copy forwarded to:-

1. The Executive Engineer, CD-IV for information.
2. Sh. Puneet Kumar Rohila, Junior Engineer for the information.



*(Signature)*  
o/c ASSISTANT ENGINEER-IV, CD-IV  
19/2/24

- a. Phase 1 – 10 MGD
- b. Phase II – 10 MGD
- c. Phase III – 25 MGD

11. It is proposed to upgrade / rehabilitate existing STPs and construct one new STP at Yamuna Vihar as per following details:

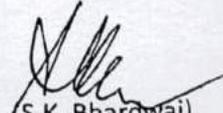
- a. **Yamuna Vihar Ph-I (10 MGD):** Estimate is being reframed for upgradation and rehabilitation of existing 10 MGD Ph-1 STP to 15 MGD with effluent standards of BOD/TSS < 10/10. This work is likely to be completed by December -2025.
- b. **Yamuna Vihar Ph-II (10 MGD):** Upgradation and rehabilitation of Yamuna Vihar Ph-II STP to increase treatment capacity to 15 MGD and achieve effluent parameters of BOD/ TSS < 10/10, is under progress and likely to be completed by April-2024.
- c. **Yamuna Vihar Ph-III (25 MGD):** Proposal for rehabilitation and upgradation of Ph-III STP (25 MGD) to 40 MGD with BOD/ TSS  $\leq$  10/10 and construction of new STP (Liquid line only) of capacity 15 MGD (Ph-IV) in under approval. This work is likely to be completed by December 2025.

After completion of these works the capacity of STPS at Yamuna Vihar shall increase to 85 MGD and entire sewage of catchment area shall be treated. Details are as under:

S.No.	Location	Existing STP Capacity	Augmentation Capacity in MGD
1	Yamuna Vihar Ph-I	10	15
2	Yamuna Vihar Ph-II	10	15
3	Yamuna Vihar Ph-III & IV	25	55
	Total :	45	85

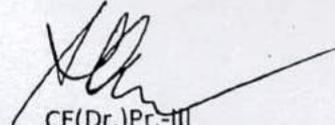
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All Concerned

  
(S.K. Bhardwaj)  
CE(Dr.)Pr.-III

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2. CEN(Dr.)

  
CE(Dr.)Pr.-III